

**Himachal Pradesh State Electricity Board Limited
(A State Govt. Undertaking)**



CIN: U40109HP2009SGC031255
 Address: Vidyut Bhawan, HPSEBL, Shimla-171004 (HP)
 Phone No.: 0177-2838170 (Telefax)
 Email address: pcshimla2003@gmail.com
 Website Address: www.hpseb.com, www.hpalde.org

No. HPSEBL/ PR&ALDC/ PC-12/2021- 2726

Dated: - 21/10/2021

To
 The Secretary (CERC),
 3 rd & 4 th Floor, Chanderlok Building,
 36, Janpath, New Delhi- 110001

Subject:- Draft CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2021 -Comments thereof

Sir,

In this context, it is submitted that the comments on Draft CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2021 on behalf of HPSEBL are as follows:

Sr. No.	Existing Clause as per Draft Regulations	Comments of HPSEBL
1.	3. Definitions and Interpretations (1) (t) 'Renewable Rich State' or 'RE-rich State' means a State whose combined installed capacity of solar and wind power projects under the control area of the State is 1000 MW or more;	<i>The States whose installed capacity of hydro generating stations above a certain limit may also be included In the definition of Renewable Rich State.</i>
2.	8. Charges for Deviation	Under Clause 8. Charges for Deviation, there is no clarity about the charges receivable in case of Under Drawl/over-injection of power.
3.	10. Schedule of Payment of charges for deviation (1) The payment of charges for deviation shall have a high priority and the concerned regional entity shall pay the due amounts within 7 (seven) days of the issue of statement of charges for deviation by the Regional Power Committee, failing which late payment surcharge @0.04% shall be payable for each day of delay. (2) Any regional entity which at any time during the previous financial	10. Schedule of Payment of charges for deviation (1) The payment of charges for deviation shall have a high priority and the concerned regional entity shall pay the due amounts within 10 (ten) days of the issue of statement of charges for deviation by the Regional Power Committee, failing which late payment surcharge @0.04% shall be payable for each day of delay. (2) <i>If payments against the Charges for Deviation are delayed by more than two days, i.e., beyond twelve (12) days from</i>

year fails to make payment of charges for deviation within the time specified in these regulations, shall be required to open a Letter of Credit (LC) equal to 110% of their average payable weekly liability for deviations in the previous financial year in favour of the concerned Regional Load Despatch Centre within a fortnight from the start of the current financial year. (3) In case of failure to pay into the Deviation and Ancillary Service Pool Account within 7 (seven) days from the date of issue of statement of charges for deviation, the Regional Load Despatch Centre shall be entitled to encash the LC of the concerned regional entity to the extent of the default and the concerned regional entity shall recoup the LC amount within 3 days

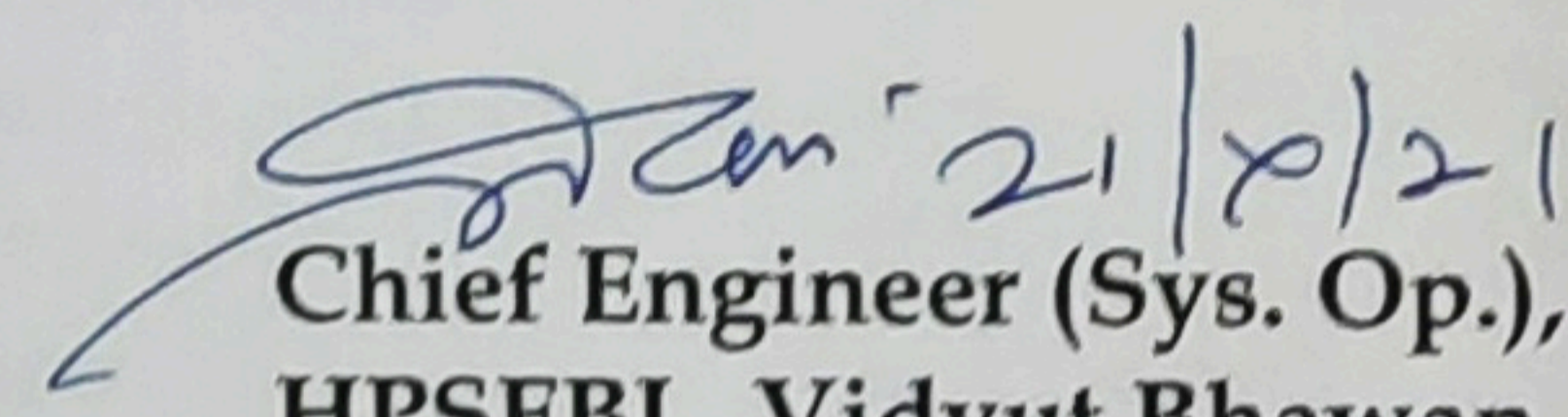
the date of issue of the statement by the Secretariat of the respective Regional Power Committee, the defaulting constituent shall have to pay simple interest @ 0.04% for each day of delay.

(3) Any regional entity which at any time during the previous financial year fails to make payment of charges for deviation within the time specified in these regulations, shall be required to open a Letter of Credit (LC) equal to 110% of their average payable weekly liability for deviations in the previous financial year in favour of the concerned Regional Load Despatch Centre within a fortnight from the start of the current financial year.

(4) In case of failure to pay into the Deviation and Ancillary Service Pool Account within 12 (Twelve) days from the date of issue of statement of charges for deviation, the Regional Load Despatch Centre shall be entitled to encash the LC of the concerned regional entity to the extent of the default and the concerned regional entity shall recoup the LC amount within 3 days

It is humbly requested to consider the above comments on behalf of HPSEBL, please.

Yours faithfully,


Chief Engineer (Sys. Op.),
HPSEBL, Vidyut Bhawan,
Shimla-04